

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 403/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for thirty assets under “Transmission System associated with Mundra Ultra Mega Power Project” in the Western Region.
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 10 others
- Parties Present** : Shri S. S Raju, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A. K. Verma, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 30 nos. of transmission assets which form part of the Transmission Project under “Transmission System associated with Mundra Ultra Mega Power Project”.
  - b. The transmission tariff for 2014-19 period in respect of the subject transmission assets was allowed by the Commission vide orders dated 26.5.2016 in Petition No. 20/TT/2015 (12 assets); dated 2.12.2019 in Petition No. 194/TT/2018, (9 assets); dated 29.4.2016 in Petition No. 185/TT/2014 (3 assets) and dated 23.7.2018 in Petition No. 207/TT/2017 (6 assets). The subject transmission assets were executed during 2009-14 and 2014-19 tariff periods. The assets executed during 2009-14 tariff period have been combined as Combined Asset-A and Combined Asset-B in the instant petition while assets C1, C2, C3 and D1, D2, D3,



D4 and D5 executed during 2014-19 tariff period have been combined in 2019-24 tariff period.

- c. Truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period is claimed based on the capital cost admitted in the above-mentioned orders.
- d. Admitted capital cost of all the assets in the present petition is within the RCE apportioned approved cost and as such there is no cost over-run as on 31.3.2019.
- e. Additional Capital Expenditure (ACE) during 2014-19 and 2019-24 tariff periods is on account of balance and retention payments to the contractors and ACE claimed in 2019-24 period is in respect of only Assets-D5 and D6.
- f. The details of IDC discharged for 2014-19 period have been submitted along with the petition.
- g. Initial Spares claimed are within the norms specified in the ceiling of 2014 Tariff Regulations and are claimed on overall project basis as per APTEL judgement in Appeal No. 74 of 2017.
- h. Information sought through Technical Validation (TV) letter has been submitted vide affidavit dated 2.12.2020.
- i. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 11.9.2020.

3. Representative of MPPMCL submitted that the reply filed by MPPMCL vide affidavit dated 5.6.2020 may be considered while allowing tariff of the subject assets.

4. In response to a query of the Commission on re-apportionment of FR cost for one of the assets covered in the instant petition, the representative of the Petitioner submitted that re-apportionment of FR cost is related to the assets covered in order dated 26.5.2016 in Petition No. 20/TT/2015 which were put under commercial operation during 2009-14 period. He further submitted that capital cost of all the transmission assets was approved individually in the said order dated 26.5.2016 and the assets have now been combined as Combined Asset-A as on 1.4.2014 in the instant petition. He further submitted that in one of the assets of Combined Asset-A, there is cost-over run. He submitted that cost of Combined Asset-A is well within the apportioned approved RCE cost. The representative of the Petitioner also submitted that out of the thirty assets covered in the instant petition, only one asset is impacted on account of re-apportionment. He further submitted that RCE-II is under process for approval.

5. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

